

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 677/88

Date of decision: 27.08.1993.

Shri Vinod Kumar Sharma

...Petitioner

Versus

Union of India through the
General Manager, Northern
Railway, New Delhi & Ors.

...Respondents

Coram:- The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner

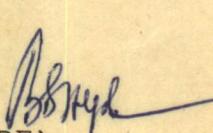
Shri V.P. Sharma, Counsel.

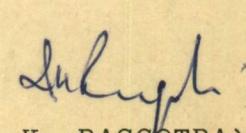
For the respondents

None.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

The petitioner herein Shri Vinod Kumar Sharma was engaged as volunteer mobile booking clerk in the Bikaner Division of the Northern Railway. His service was terminated in accordance with the policy in vogue at that time. Thereafter the issue of continuance or otherwise of the mobile/volunteer booking clerks etc. came up before the Tribunal and the Hon'ble Supreme Court. Having regard to the series of decision in these case the respondents themselves issued instructions to the various Zonal Railways that mobile booking clerks who fulfil the eligibility conditions as prescribed by them should be taken back on duty. Shri V.P. Sharma, learned counsel for the petitioner submits that the petitioner accordingly has been provided relief by the respondents and the O.A. has since become infructuous. The O.A. is accordingly disposed of, as infructuous. No costs.


(B.S. HEGDE)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

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